

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

O.A. NO.23 OF 2025/EZ

Tapan Kumar Badhai ... Applicant(s)


Versus

Govt. of Odisha & Others ... Respondents

I N D E X

Sl. No.	Description of Documents	Pages
1.	Affidavit on behalf of Collector, Jharsuguda, Respondent No.5.	1-4
2.	<u>ANNEXURE-A/5 Series</u> Copy of the Joint Committee Enquiry Report.	5-16

Cuttack By the Respondent No.5 through
Date: 26.03.2025


Advocate
Jateswar Nayak
Addl. Govt. Advocate
B.E. No.2022/1997
Mob: 9437196265
adv.jateswar@gmail.com

BEFORE PRATAP NARAYAN TIWARI
NOTARY JHARSUGUDA
REGD. NO. ON-01/13
SL NO. 03 DT. 28.3.25

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.

O.A. NO.23 OF 2025/EZ

Tapan Kumar Badhai ... Applicant(s)
Versus
Govt. of Odisha & Others ... Respondents

AFFIDAVIT PURSUANT TO THE
ORDER DTD.13.02.2025

I, Ms. Aboli Sunil Naravane, aged about 35 years, D/o. Sri Sunil Naravane, at present working as District Magistrate & Collector, Jharsuguda, At/PO/Dist. Jharsuguda, State-Odisha, do hereby solemnly affirm & State as follows:-

1. That, I am swearing this affidavit in compliance with order dtd.13.02.2025 passed by this Hon'ble Tribunal.
2. That, it is respectfully submitted that this Hon'ble Tribunal vide order dated 13.02.2025 has constituted a committee comprising of the following members:-
 - i. Senior Scientist, Odisha State Pollution Control Board;
 - ii. Senior Scientist, Central Pollution Control Board; and
 - iii. District Magistrate and Collector, Jharsuguda or his representative not below the rank of Additional District Magistrate;

COLLECTOR
JHARSUGUDA

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PART OF AFFIDAVIT
P. N. TIWARI
NOTARY, JHARSUGUDA

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The operative portion of the order dated 13.02.2025 is quoted hereunder;

"19. The Committee shall inspect the site in question and submit its report within four weeks with regard to the allegations made in the Original Application.

20. The District Magistrate, District-Jharsuguda shall be the Nodal Body for all logistic purposes and shall file the Inspection Report on affidavit".

Accordingly, the following Members were nominated for the committee and visited the alleged sites on 11.03.2025.



1. Sri Brajabandhu Bhoi, O.A.S.(S), Additional District Magistrate (Gen), Jharsuguda.
2. Sri Toufic Aslam, Scientist C, CPCB, Regional Directorate, Kolkata.
3. Smt A. Ekka, Dy. Env Scientist, SPCB, Odisha.

In addition to the above committee members, the following officials were present during the site visit:-

1. Sri Sanjib Kumar Sarangi, Tahasildar, Jharsuguda
2. Sri. Sambit Kumar Munda, Asst. Env. Engineer, SPCB, Odisha.
3. Sri Srikant Pradhan, RI H.Katapali

Sri Suvendu Rout, Project Co-ordinator of M/s. Infra Engineers Pvt. Ltd. was also present during the site visit.

Asst. Dy. Magistrate
COLLECTOR
JHARSUGUDA

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PART OF AFFIDAVIT
W
P. N. TIWARI
NOTARY, JHARSUGUDA



The details on the sites visited are mentioned hereunder:-

Since, ash has been dumped at the alleged Plot No.67 only and at present the land record shows in the name of Sri Rupendra Badhai, S/o-Durjyodhan Badhai, R/o-Nuadihi, P.S-Brajrajnagar, Dist-Jharsuguda, the petition is found to be genuine in nature. However, the NHAI claims that the above ash dumped plot has been acquired by them earlier. But in this regard, they have failed to produce any documents to the Committee.

Therefore, as per the provision laid in Fly Ash Notification of Ministry of Environment, Forests and Climate Change, Govt. of India in its Notification No. S.O.5481 (E), dated 31st December, 2021 at Point no-C (5) on Environmental compensation for non-compliance "It is the responsibility of the purchasers or user agencies to utilize ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC)".

As per NHAI
COLLECTOR
JHARSUGUDA



RECOMMENDATIONS:-

- State Pollution Control Board, Odisha may to impose environmental compensation to the user agency as per the provision laid in Fly Ash Notification of Ministry of Environment, Forests and Climate Change, Govt. of India in its Notification No. S.O.5481 (E), dated 31st December, 2021.
- The user agency may be directed to lift the ash from the alleged plot and restore the land to its original condition.

As per AAT

PART OF AFFIDAVIT
h
P. N. TIWARI
NOTARY, JHARSUGUDA

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- 3. That, in obedience to the order dtd.13.02.2025 passed by this Hon'ble Tribunal, the Joint Committee Enquiry Report is annexed herewith as ANNEXURE-A/5 for kind perusal.
- 4. That, the contents of the above Paragraphs are true and correct to the best of my knowledge as derived from the official records so also field enquiry report of the Joint Committee and that nothing material has been concealed therefrom.

Identified by

Pratap Narayan Tiwari
Advocate
Jharsuguda (Odisha)
01243199

28/3/25

Aboli Naravane
COLLECTOR
JHARSUGUDA
DEPONENT

VERIFICATION

I, Ms. Aboli Sunil Naravane, aged about 35 years, D/o. Sri Sunil Naravane, at present working as District Magistrate & Collector, Jharsuguda, At/PO/Dist. Jharsuguda, State-Odisha, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records so also field enquiry report of the Joint Committee and that nothing material has been concealed therefrom.



Verified at _____ on this the *26th* day of March, 2025.

LO AR

Aboli Naravane
VERIFICANT
COLLECTOR
JHARSUGUDA

28.3.25
PRATAP NARAYAN TIWARI
NOTARY JHARSUGUDA
REGD. NO. ON-01/13
MOB. No.- 9437345360

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Annexure - A/5
Joint Committee enquiry report with regards to OA No.23/2025/EZ-Sri Tapan Kumar
Badhei vs Govt.of Odisha & Ors

Series

As per the direction of the Hon'ble NGT-EZB dated 13.02.2025, in the matter OA 23/2025/EZ, a committee has been constituted, comprising of District Collector & DM, Jharsuguda or his / her representative not below the rank of ADM, Sr. Scientist from OSPCB and Sr. Scientist from CPCB. The committee has been directed for inspection of the site in question and submit its report within four weeks with regard to the allegations made in the Original Application. In this regard, a field enquiry was conducted on 11.03.2025 in and around the alleged site. The following members of Joint Committee were present during the field visit:-

1. Sri Brajabandhu Bhoi, O.A.S (S), Additional District Magistrate (Gen), Jharsuguda.
2. Sri Toufic Aslam, Scientist C, CPCB, Regional Directorate, Kolkata.
3. Smt A.Ekka, Dy.Env Scientist, SPCB, Odisha.

In addition to the above committee members, the following officials were present during the site visit:-

1. Sri Sanjib Kumar Sarangi, Tahasildar, Jharsuguda
2. Sri. Sambit Kumar Munda, Asst. Env. Engineer, SPCB, Odisha.
3. Sri Srikant Pradhan, RI H.Katapali

Sri Suwendu Rout, Project co-ordinator of M/s Infra Engineers Pvt. Ltd was also present during the site visit.

Background:-

Ash is generated due to the burning of Coal in the thermal power plants. The Ministry of Environment, Forests and Climate Change, Govt. of India in its Notification No. S.O.5481 (E), dated 31st December, 2021 mandates that, every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 percent utilization of ash (fly ash, and bottom ash) generated by it in an eco-friendly manner such as in Construction of road and fly over embankment, Ash and Geo-polymer based construction material.

Observations on the complaint matter:-

- The alleged site is located at Mouza-Budhipadar, besides SH-10 in the district of Jharsuguda. During the visit, it was observed that construction of Jharsuguda bypass including ROB on NH-49 in the stretch from 0/0 km to 30/970 km was under progress by NH-Division through M/s Infra Engineers. (Copy of work order given to M/s Infra Engineers is attached as Annexure-I).
- Construction of road is being done by using earth and ash from the nearby thermal power plants. As reported by the representative of M/s Infra Engineers, ash is taken from M/s Vedanta Ltd, At-Burkhamunda, Dist-Jharsuguda, M/s OPGC Ltd, At-Banharpali, Dist-Jharsuguda and M/s NTPC Ltd. (Work Order of the same is attached as Annexure-II).
- As per the RI report, the land is recorded in the name of Sri Rupendra Badhai, S/o-Durjyodhan Badhai, R/o-Nuadihi, P.S-Brajrajnagar, Dist-Jharsuguda, who is also the father of the petitioner (Report of RI is attached as Annexure-III). However, the NHAI authority claims that they have acquired the alleged plot prior to the settlement, but in this context they failed to submit any documentary evidence.
- Ash was found to be dumped at the alleged site i.e; at Khata No.84/277 over Plot no-67 only in an area of Ac 0.10 dec out of total area of Ac.0.33 dec. The quantity of ash dumped is

calculated to be approximately 303 T considering average height of 0.5 m. No ash was found to be dumped at Plot no-66 & 72.


Conclusion:-


Since, ash has been dumped at the alleged plot no-67 only and at present the land record shows in the name of Sri Rupendra Badhai, S/o-Durjyodhan Badhai, R/o-Nuadihi, P.S-Brajrajnagar, Dist-Jharsuguda, the petition is found to be genuine in nature. However, the NHAI claims that the above ash dumped plot has been acquired by them earlier. But in this regard, they have failed to produce any documents to the Committee.


Therefore, as per the provision laid in Fly Ash Notification of Ministry of Environment, Forests and Climate Change, Govt. of India in its Notification No. S.O.5481 (E), dated 31st December, 2021 at Point no-C (5) on Environmental compensation for non-compliance "It is the responsibility of the purchasers or user agencies to utilize ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 or per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC)".

RECOMMENDATIONS:-

- State Pollution Control Board, Odisha may impose environmental compensation to the user agency as per the provision laid in Fly Ash Notification of Ministry of Environment, Forests and Climate Change, Govt. of India in its Notification No. S.O.5481 (E), dated 31st December, 2021.
- The user agency may be directed to lift the ash from the alleged plot and restore the land to its original condition.


Smt. Anusha Ekka, Dy.Env.Scientist,
SPCB, Odisha, Jharsuguda


Sri Toufic Aslam, Scientist C,
CPCB, Regional Directorate, Kolkata


Sri Brajabandhu Bhol, O.A.S (S),
Additional District Magistrate (Gen), Jharsuguda
Add. District Magistrate
JHARSUGUDA

Attested by me - Jyoti Lahu.

E-mail ID: eenhjs@ gmail.com
Ph No.06645-271179
Kali Mandir Road, Jharsuguda-768202



**OFFICE OF THE EXECUTIVE ENGINEER
NATIONAL HIGHWAY DIVISION, JHARSUGUDA.**

Letter No.08/We

Dated.06.01.2025

To

The M/s M S Infraengineers Pvt. Ltd.
MSIL Building, Khapuria,
Madhupatna, Dist:-Cuttack-753010
E-mail: msil@msil.co.in

Sub: Issue of appointed date and handing over RoW for the work "Construction of Jharsuguda Bypass including ROB on N.H.-49 from Ch.258.636 Km to Ch.283.300Km (Designed chainage 258.636 Km to 289.876 Km) under NH(O) in Annual Plan 2022-23 in the State of Odisha" under EPC Mode.

Ref: (i) Contract Agreement No.CCE.WNHC.SBP-EPC-03/2024-25 Dated.04.11.2024.
(ii) Letter No.2976 Dated.14.03.2024(LOA) of the Chief Engineer, National Highways Odisha, Bhubaneswar.
(iii) Letter No.3395 Dated.04.11.2024 of the Chief Construction Engineer, Western National Highway Circle, Sambalpur

Sir,

Persuant to "Letter of Acceptance" and Drawal of Contract Agreement u/r (i) & (ii) the Row for the work "Construction of Jharsuguda Bypass including ROB on N.H.-49 from Ch.258.636 Km to Ch.283.300Km (Designed chainage 258.636 Km to 289.876 Km) under NH(O) in Annual Plan 2022-23 in the State of Odisha" under EPC Mode is hereby materialized on date.06.01.2025 by signing of the Hand Over memorandum as per contract agreement (copy enclosed for reference).

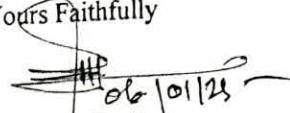
Accordingly the date of appointment / commencement shall be treated on dated.06.01.2025 and the stipulated date of completion shall be fixed as dt.07.07.2027 (i.e. construction period of 913 days from the date of commencement) for the above mentioned work.

In this context, it is to mentioned here that, the scope of the project will be as per Schedule-A, B, C & D of EPC contract. Hence, it is requested you to proceed with the work according to the hand over memorandum which is enclosed herewith and fulfilling the requirement as per the Schedule/Article of EPC contract agreement.

This is for your information and necessary action.

Encl: As above

Yours Faithfully


Executive Engineer
N.H. Division Jharsuguda


Memo No. 09/We

Dated.06.01.2025

Copy submitted to :-

- (i) The Chief Engineer, National Highways, Odisha, Bhubaneswar for favour of kind information and necessary action.
- (ii) The R.O. MoRT&H, Bhubaneswar for favour of kind information and necessary action.
- (iii) The Chief Construction Engineer, Western National Highway, Circle, Sambalpur for favour of kind information and necessary action.
- (iv) Assistant Executive Engineer, N.H. Sub-Division, Jharsuguda for information and necessary action.
- (v) Junior Engineer, N.H. Section, Jharsuguda for information and necessary action.

Attested.


06/3/25



**OFFICE OF THE EXECUTIVE ENGINEER
 NATIONAL HIGHWAY DIVISION, JHARSUGUDA.**

To

Letter No. 2047 Dated. 26.12.24

The Direct Operation & MD (I/c),
 Odisha Power Generation Corporation Ltd.,
 1b Thermal Power Station.

Sub: "Construction of Jharsuguda Bypass including ROB on N.H.-49 from Ch.258.636 Km to Ch.283.300Km (Designed chainage 258.636 Km to 289.876 Km) under NH(O) in Annual Plan 2022-23 in the State of Odisha" under EPC Mode.- Regarding supply of Fly Ash to project site, at Jharsuguda Bypass for construction of Bypass road.

- Ref:
- (i) Letter No.3731 Dated.14.11.2024 of Chief Construction Engineer, Western N.H. Circle, Sambalpur.
 - (ii) Letter No.MSIL/2024-25/4140 Dated.11.11.2024 of M.S. Infraengineers Pvt. Ltd.
 - (iii) Notification of Ministry of Road Transport & Highways No.24028/14/2018-H Dated.27.08.2018.
 - (iv) Notification of Ministry of Road Transport & Highways No.RW/NH-33044/01/2019-S&R[P&B].
 - (v) Letter No.3595We Dated.04.11.2024 of Chief Construction Engineer, Western N.H. Circle, Sambalpur (Drawl of Agreement).
 - (vi) Your Letter No. 4502 Dated.29.07.2024.
 - (vii) Letter No.16531 Dated.18.12.2024 of Additional District Magistrate(Gen), Jharsuguda.
 - (viii) Letter No.MSIL/2024-25/4575 Dated.17.12.2024 of M/s MS Infraengineers Pvt. Ltd..
 - (vix) Your Letter No.7412/WE Dated.20.12.2024.

Sir,

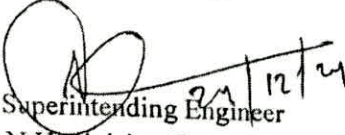
With reference to the subject captioned above, it is to state that the work "Construction of Jharsuguda Bypass including ROB on N.H.-49 from Ch.258.636 Km to Ch.283.300Km (Designed chainage 258.636 Km to 289.876 Km) under NH(O) in Annual Plan 2022-23 in the State of Odisha" has already been awarded to M/s MS Infraengineers Pvt. Ltd. and agreement has been drawn on dated.04.11.2024. The work will be appointed very shortly and the preliminary arrangement is under process.

The agency M/s MS Infraengineers Pvt. Ltd. has interested vide his letter under reference (viii) & accordingly as per request of OPGC Ltd., Additional District Magistrate(Gen), Jharsuguda has instructed the undersigned to consider the proposal for utilisation of Fly Ash, which is to be used in embankment construction under the aforesaid project as per specification for Road & Bridge works of Ministry of Road Transport & Highway (MoRT&H, Govt. of India) and IRC Manual of specifications and standard, for which the same material to be obtained from your industrial jurisdiction. In this context, it is hereby recommended that about 6 to 7 lakh Tonne of fly ash may please be provided to the EPC Contractor for the aforesaid purposes, pursuant to respective Guidelines of Ministry of Environment, Forest and Climate Change (MoEFCC, Govt. of India).

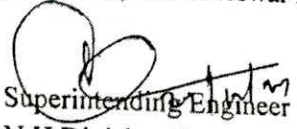
Thus, it is hereby requested that, suitable arrangement in this regard should be initiated accordingly for the better implementation of Govt. project smoothly followed with all statutory formalities.

This is for your information and necessary action.

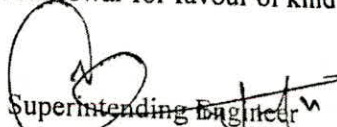
Yours faithfully


Superintending Engineer
N.H. Division Jharsuguda

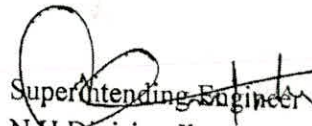
Memo No 2048 Dated 26.12.24
Copy submitted to the Chief Engineer, National Highways Odisha, Bhubaneswar for favour of kind information and necessary action.


Superintending Engineer
N.H. Division Jharsuguda


Memo No 2049 Dated 26.12.24
Copy submitted to the Regional Officer, MoRT&H, Bhubaneswar for favour of kind information and necessary action.


Superintending Engineer
N.H. Division Jharsuguda

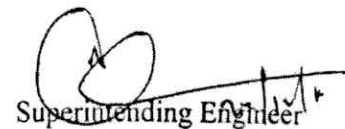
Memo No 2050 Dated 26.12.24
Copy submitted to the Chief Construction Engineer-cum-Authority's Engineer, Western National Highway Circle, Sambalpur for favour of kind information and necessary action with reference to your ltr. no.3731 dated.14.11.2024.


Superintending Engineer
N.H. Division Jharsuguda

Memo No 2051 Dated 26.12.24
Copy to the A.E.E., N.H. Sub-Division, Jharsuguda for information and necessary action.


Superintending Engineer
N.H. Division Jharsuguda

Memo No 2052 Dated 26.12.24
Copy to the Authorized Signatory/ G.M., Projects M/s MS Infraengineers Pvt. Ltd., Cuttack for information and necessary action with reference to his letter no.MSIL/2024-25/4575 dated.17.12.2024. He is requested to pursue the matter with the concerned official for needful and ensure MoRT&H Specification for Road & Bridge Works under Section 305 for "Embankment Construction" and IRC Manual of Specifications & Standard along with observing respective Guidelines of MoEFCC, Govt. of India subject to submission of appropriate design/ drawing and revised TCS as applicable and due approval of the same by the Chief Construction Engineer-cum-Authority's Engineer, Western N.H.Circle,Sambalpur as per the MoRTH specification prior to dumping of Fly Ash. And also provide the necessary location for dumping of Fly Ash at work site smoothly.


Superintending Engineer
N.H. Division Jharsuguda



vedanta
transforming for good

VL/AU/24-25/67

Date : 08-01-2025

To,

The Regional Officer,
State Pollution Control Board,
Jharsuguda-768203

Sub: Intimation For Fly Ash/Pond Ash Supply for the construction of NH-49 Jharsuguda Bypass (Ch. 258+636 to Ch. 283+300) in the Jharsuguda District.

Ref: 1 Letter from office of the Executive Engineer National Highway Division,

Jharsuguda vide letter No: 2010 dated : 19-12-2024

2. Request letter from M S Infraengineers Pvt. Ltd. vide letter no: MSIL/2024-25/4254 dated 19-11-2024.

Dear Sir,

With reference to the captioned subject matter, we would like to inform your good office for supply of requested amount of fly ash/pond ash from our both the Power Plants (4 *600 MW & 9*135 MW) as per the request received from office of the Executive Engineer National Highway Division, Jharsuguda (ref-1) & M S Infraengineers Pvt. Ltd. (ref-2).

Also, we would like to inform you that the supply of fly ash/pond ash started from 3rd Jan'25 at the Ch. 258+636 to Ch. 283+300 of NH-49 Jharsuguda Bypass in the Jharsuguda District.

Thanking You

Vijay Ingole

Head Ash Management

Vedanta Limited

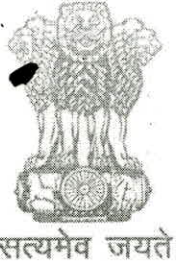


VEDANTA LIMITED, JHARSUGUDA

Vill- Bhurkamunda, P.O- Kalimandir, Dist- Jharsuguda (Odisha)- 768202
T +91-664 566 6000 F +91-664 566 6267 www.vedantalimited.com

REGISTERED OFFICE : Vedanta Limited 1st Floor, 'C' wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai 400093, Maharashtra, India.

CIN: L13209MH1965PLC291394



भारतीय राष्ट्रीय राजमार्ग प्राधिकरण

(सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार)

National Highways Authority of India

(Ministry of Road Transport and Highways, Government of India)

परियोजना कार्यान्वयन इकाई / Project Implementation Unit

एन.एच.ए.आई. कॉम्प्लेक्स, नेउलपुर, चंडीखोल, जाजपुर - ७५५०२४ (ओडिशा)

NHAI Complex, Neulpur, Chandikhole, Jajpur-755024 (Odisha)

दूरभाष / Tel : 06725 - 291479

ई-मेल / e-mail : nhaichandikhole@gmail.com, piuchandikhole@nhai.org



NHAI/11011/6/2025/PIU/CDL/ ११

16 Jan., 2025

To

The Dy. General Manager - Ash Utilization
Darlipali Super Thermal Power Station,
NTPC Limited, Darlipali,
Dist: Sundargarh, Odisha - 770072

Sub.: Construction of 8 Nos. of Elephant Underpasses (EUPs), 1 no. of Vehicular Underpass (VUP), 1 no. of Light Vehicular Underpass (LVUP), 1 no. of Pedestrian Underpass (PUP), 1 no. of Foot Over Bridge (FOB) and balance work of A2 side approach of Jharpokharia Flyover at Km.215.270 in Baharagora-Singhara section of NH-49 in the state of Odisha on EPC Mode - Request for providing Pond/Fly ash to the project site -Reg.

Ref.: Your office email dated 10.01.2025

Sir,

With reference to the subject cited above, it is to inform that the National Highways Authority of India has entered into an agreement on dated 07.03.2024 with the Contractor M/s KRC Infraprojects Private Limited for subject project and work under progress w.e.f. 01.11.2024.

In this context, it is to intimate that EPC Contractor vide letter No.032 dated 16.01.2024 has informed that approximately 8 Lakh Cubic Meter of fly ash required for development of approaches of Elephant Underpasses (EUPs) & other subcontracts. The details of the locations are mentioned in the Contractor letter (copy enclosed).

In this connection, it is to state that the project is part of Mumbai - Kolkata stretch of NH-49, which passes through the states of West Bengal, Odisha, Chattishgarh & Maharashtra. It is one of the most important National Highways in the country. The work is balance work of Baharagora-Singhara section and is a prestigious national highway project of National importance of top priority, which is time-bound with 18 months completion period within which the works should be completed without failure. Use of ash for the subject project is very much essential and providing / supplying Pond/Fly ash on time without hindrances is critical and top most priority activity for timely completion of the project, as the most of work is structure section.

In view of above, it is requested to please arrange to supply Pond/Fly ash considering the requirement of project for completion of project in scheduled time.

An early action in this matter is highly solicited.

Yours sincerely,

Encl.: As above

(J.P. Verma)
Project Director

Copy to:

The Authorized Signatory, M/s KRC Infraprojects Private Limited, B-1, Plot No.3, Near Milan Vatika, Faridabad, Haryana - 121006 for information and necessary coordination with NTPC.

Ref. No. : KRC/OD/EPC/NH-49/HO/NHAI/L-032
Date : 16th January 2025

To,
The Project Director
PIU-Chandikhole
NATIONAL HIGHWAYS AUTHORITY OF INDIA
NHAI Complex, Neulpur, Chandikhole,
Jaipur, Odisha-755024
Email# nhaichandikhole@gmail.com, piuchandikhole@nhai.org

Attention: Shri J. P. Verma, Project Director

Project:~ **CONSTRUCTION OF BALANCE WORK OF 8 NOS. OF ELEPHANT UNDERPASSES (EUPs), 1 NO. OF VEHICULAR UNDERPASS (VUP), 1 NO. OF LIGHT VEHICULAR UNDERPASS (LVUP), 1 NO. OF PEDESTRIAN UNDERPASS (PUP), 1 NO. OF FOOT OVER BRIDGE (FOB), AND A2 SIDE APPROACH OF JHARPOKHARIA FLYOVER AT KM. 215+270 IN BAHARAGORA-SINGHARA SECTION OF NH-49 IN THE STATE OF ODISHA.**

- Request for Arrangement of Fly Ash for Project Development – reg.

Reference:

1. Declaration of Appointed Date 1st November 2024;
2. Contract Agreement Signed on 7th March 2024;
3. LOA letter no. NHAI/OD/8-EUP/BS/2022/efile-168453, dated 27th December 2023.

Dear Sir,

As per the CA regulation, we have to construct 08 EUPs and approaches at the designated locations and for development of the allowed work a significant quantity of material is involved. Considering the above, we hereby proposed that approximately 7,80,780.00 Cubic Meter of Fly Ash be used exclusively for the development of the captioned project. The details is appended below:

Fly Ash required for Development of Approaches						
Sl.No.	Chainage		Length (M)	Side	Quantity (Cum.)	Remarks
	From	To				
1	215+280	215+785	505	BHS	46200	VUP
2	239+890	241+040	1150	BHS	65000	EUP
3	242+900	243+695	795	BHS	45200	PUP
4	269+950	270+850	900	BHS	55450	EUP
5	274+030	275+530	1500	BHS	75000	EUP
6	282+890	283+840	950	BHS	45300	EUP
7	285+200	286+200	1000	BHS	65100	VUP
8	286+630	287+430	800	BHS	50200	LVUP
9	297+600	298+450	850	BHS	49500	EUP
10	302+000	302+900	900	BHS	49300	EUP
11	304+240	305+250	1010	BHS	89230	EUP
12	308+380	309+760	1380	BHS	92300	EUP
13	309+906	310+806	900	BHS	53000	VUP
Total Quantity (Cum)					7,80,780.00	

KRC INFRA PROJECTS PVT. LTD.

Corp. Office : B-1, Plot No. 03, Near Milan Vatika, Sector - 11, Faridabad 121006
Regd Office : 101, K R Chambers, Rasulpur Road, Palwal - 121102
Tel : +91-129-3553455, E-mail : info@krcinfraprojects.com, Web : www.krcinfraprojects.com

Continued[Page-2]

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[Page-2]

In light of the above, you are requested to intervene in the appeal and do the needful at your end and for this act of kindness we will remain grateful, Sir.

Thanking you,


Yours faithfully,
For KRC Infrastructure Projects Pvt. Ltd.



Arun Kumar
Director cum Authorized Signatory

Copy to:

1. The Authority Engineer-RITES LIMITED-Mayurbhang; Odisha-757002

Attested - 
20/1/20

-H/-

OFFICE OF THE REVENUE INSPECTOR, H.KATAPALI

Letter No. 40

Date. 10.03.25

15

To,
The Tahasildar,
Jharsuguda

Sub: Submission of enquiry report on Illegal dumping of ash at Budhipadar.

Sir,

With a direction of Addl. District Magistrate(Gen), Jharsuguda, verification was carried out at Budhipadar Mouza in presence of Addl. Tahasildar(Sanjib Kumar Sarangi) on dt. 10.03.2025. During which it was found that, Ash has been dumped over part(Ac0.10) of the plot no 67 of Mouza Budhipadar. On verification of ROR it is found that Plot No 67 of Khata No.84/277 measuring a total area of Ac.0.33dec of Kisam Ma.Sa is recorded in the name of RT namely Rupendra Badhai, S/o-Durjyodhan Badhai, Caste-Kulta, R/o-Nuadihi, P.S-Brajrajnagar, Jharsuguda who is the father of the petitioner. In the mean time, Project Co-Ordinator of M/s. Infra Engineers Pvt. Ltd., Cuttack was present and has produced a Letter of District Office, Jharsuguda (L.A. Section) vide Letter No. 6830/LA. Dt 17.05.2024. As per the letter produced Notification vide Extra-ordinary Gazette of India No. S.O. 4816(E) Dated 22.11.2021 has been notified for acquisition of the case land. Further, 1st notice u/s 3E in two numbers of local newspaper on dt.03.06.2023 has been published directing the owner as well as any other person who may be in possession of such land to surrender or delivery the possession to the C.A.L.A cum Land Acquisition Officer(NH-49), Jharsuguda. Whereas, 2nd notice was published on two numbers of local newspaper on dt.03.12.2023 for expiry of 60 days period to surrender possession of land. After fulfillment of statutory procedures prescribed under the NH Act, 1956, the competent Authority has handed over possession of the land notified u/S 3D vide notification in the extraordinary Gazette of India No. S.O.3277(E) Dated 20.07.2022 on 17th of May 2024 to the Executive Engineer, N.H Division, Jharsuguda acting on behalf of Ministry of Road Transport & Highways, New-Delhi for Construction of Jharsuguda Bypass including ROB on NH-49 in the stretch from 0/0 Km to 30/970 Km in Jharsuguda District.

Hence, reporting for further information & Onwards transmission of the same.

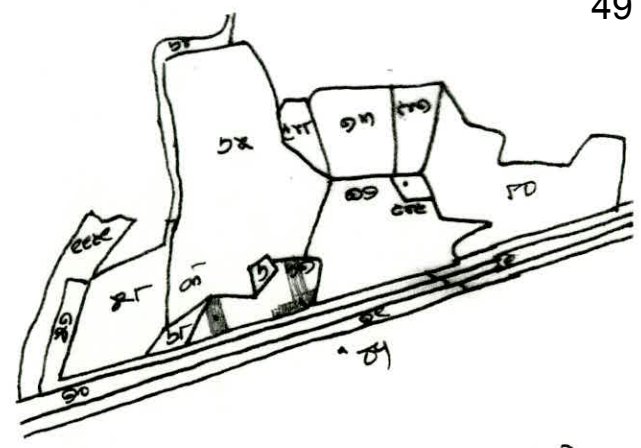
Yours faithfully


 10.03.25
 Revenue Inspector
 Revenue Inspector
 H.Katapali
 Hansamurti Katapali

Addl. Tahasildar
Jharsuguda



ମୋଟା: ବୃଦ୍ଧିବଦନ
 ଥାନା: ସିଂହଭୂମି
 ପଞ୍ଚାୟତ: ସିଂହଭୂମି
 ଜିଲ୍ଲା: ସିଂହଭୂମି
 କ୍ଷେତ୍ର ୧୦" = ୧ ମାକର



୧୦ (ମୋଟର ବନ୍ଦୋବସ୍ତ ଚକ୍ରୀର ଅଧିକାର ନୀତିର ୫୦ କାହାଣୀର
 ଯାକା ଚକ୍ରୀର ଥାଏ)

ପ୍ୟା. ନଂ:	ପୁରା. ନଂ:	କିସମ	ଠିକଣା
୧୫/୧୧୧	୧୭ (କେ)	ମା. ବା	୪୦.୦୪୪୬
	୨୭ (ଖ)	ମା. ବା	୪୦.୦୪୪୬
ମୋଟ ୨୦ କାହାଣୀ			୪୦.୦୮୯୨

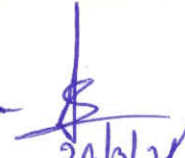
[Signature]
 Addl. Tahasildar
 Jharsuguda

[Signature]
 Revenue Inspector
 Mansamura, Patnapati

~~18~~

Photographs



Attested - 
20/11/24